

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3558
ANSWERED ON:15.12.2006
CONSTRUCTION OF SHOPPING MALL
Jha Shri Raghunath

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether shopping malls are operating without mandatory completion certificate issued by MCD/DDA in Delhi;
- (b) if so, the details thereof and the action taken against all such malls;
- (c) whether proper fire safety and other safety measures have not been taken by these malls;
- (d) if so, the action taken by the authorities concerned in the matter; and
- (e) the number of persons killed in these malls during the last two years?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a)&(b): The Municipal Corporation of Delhi (MCD) has reported that it has not accorded sanction for construction of Shopping Malls, although sanction for construction of 3 commercial complexes was granted in 2005-06. MCD has further informed that it is mandatory on the part of the owner to obtain Occupancy/Completion Certificate before occupying the building. Occupation of the building without Occupancy/Completion Certificate is liable for action as per provisions of Delhi Municipal Corporation Act (DMC Act).

Delhi Development Authority (DDA) has reported that no shopping mall is known to have started operation without Occupancy/Completion Certificate.

(c)&(d): MCD has reported that Occupancy/Completion Certificate are granted only after obtaining the mandatory clearance certificate from Delhi Fire Service, wherever applicable.

(e): Government of National Capital Territory of Delhi (GNCTD) has reported that during the last two years no fatal casualty has been reported in malls due to fire.